

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No.1007 of 2020

IN THE MATTER OF:

Ankit Suresh Wadhwa

...Appellant

Versus

Bank of India

...Respondent

For Appellant: Shri Anchal Bansal, Advocate

For Respondent: Shri Parthiv J Mehta, Advocate (R-1)

O R D E R
(Virtual Mode)

15.02.2021 Counsel for Appellant submits that main Counsel is not well. It is stated that Rejoinder has also not been filed.

Rejoinder may be filed within a week.

Parties may file brief written submissions not more than three pages within two weeks. Copies of Judgements on which parties want to rely may also be filed within two weeks.

List the Appeal 'for admission (after Notice) hearing' on 9th March, 2021.

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

rs/md